

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1216 of 2019

IN THE MATTER OF:

Raj Kumar Arora

Sole proprietor of Raj Furnitures

...Appellant

Versus

Ksheer Sagar Developers Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Rohit Kumar, Advocate.

ORDER

13.11.2019 Learned counsel for the Appellant sought permission to withdraw the Appeal to enable the Appellant file a suit against the 'Corporate Debtor'. As requested, the prayer is allowed to withdraw the Appeal so far as the liberty is concerned the Appellant is permitted to avail the remedy an available under the law. We are not expressing any opinion whether suit is barred by limitation which is determined by Court of jurisdiction.

The Appeal stands disposed of as withdrawn without any liberty to challenge the same very impugned order dated 27th September, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Venugopal M.]
Member (Judicial)